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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 172/7/NCLT/AHM/2017

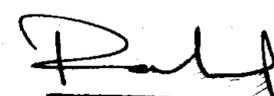
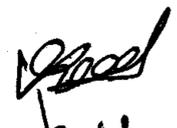
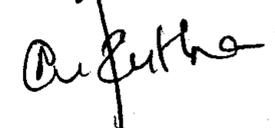
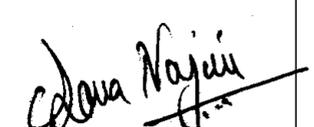
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: IFCI Ltd.
V/s.
Reliance Naval And Engineering Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	Saurabh Soparkar and Nandish Chudgar	Sr. Adv	Respondent	 
2.	and Raheel Patel	Adv		
	Mr. Dinesh	Adv	IFCI	
	Mr. Vishal Raval	Adv Adv	IFCI	
	Mr. NIKITHA MENON			
	Ms. SARA NATMI	AM(law)	IFCI	

ORDER

Learned Advocate Mr. Dinesh with Learned Advocate Ms. Nikitha Menon with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Learned Senior Counsel appearing for the Corporate Debtor brought to the notice of this Tribunal that winding up petitions filed against the corporate debtor is pending before Hon'ble high Court of Gujarat at various stages.

It is represented that the decision relating to jurisdiction of Adjudicating Authority under IB Code is under consideration before the Larger Bench of NCLT, New Delhi in matters wherein winding up petitions are pending before various Hon'ble High Courts at different stages.

In view of the same, list the matter on 11.01.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 19th day of December, 2017.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL